

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Customs Appeal No. 11502 of 2017

(Arising out of JMN-CUSTM-000-APP-009-17-18 dated 17.04.2017 passed by Principal Commissioner –(Appeals) Ahmedabad)

Ms. Asian Natural Resources (India) Limited **...Appellant**
102, Sundaram Complex, 3, Gurmeet Nagar
Indore – Madhya Pradesh – 452 001

VERSUS

C.C. – Jamnagar (Prev) **...Respondent**
Sharda House, Bedi Bandar Road,
Opp. Panchvati, Jamnagar-Gujarat

APPEARANCE:

None appeared for the Appellant

Sh P. Ganesan, Superintendent (AR) appeared for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

FINAL ORDER NO. 10810 /2025

DATE OF HEARING: 22.09.2025

DATE OF DECISION: 22.09.2025

SOMESH ARORA

Department vide letter dated 01.09.2025 has informed that the department had lodged its claim with respect to this matter and same has been accepted on 09.03.2021 for appropriation. They have not informed of any further development in this matter. Since in this case, department has filed claim before the NCLT, it shall be dealt with in accordance with law. At this stage, the matter cannot be proceed with. In view of the same, appeal filed by the appellant is dismissed with liberty to either side to seek restoration in case any claim still survives. Appeal dismissed in above terms.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

Neha